

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.257/2006**

Thursday this the 11th day of January, 2007

**CORAM :**

**HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

P.V.Menon  
Income Tax Officer (Retired)  
Represented by his son and Power of Attorney Holder  
V.Krishna Menon  
A-104,Sui Summit,  
ERG Road, Pappali Lane, Kochi-18. : **Applicant**

(By Advocate Mr. C.S.G.Nair )

**Versus**

1. Union of India represented by the Secretary  
Department of Revenue,  
North Block, New Delhi 110 001.
2. The Secretary  
Ministry of Health & Family Welfare  
Nirman Bhavan, New Delhi.
3. The Chief Commissioner of Income Tax  
CR Building, IS Press Road, Cochin - 692 018
4. The Commissioner of Income Tax  
CR Building, Mananchira, Kozhikode. : **Respondents**

(By Advocate Mr. P.S.Biju, ACGSC )

The application having been heard on 11.01.2007, the Tribunal on the same day delivered the following :

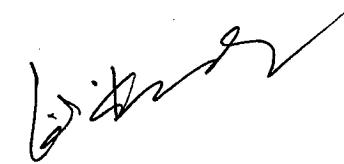
**ORDER**

**HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

The Original Application has been filed in respect of medical reimbursement of the applicant and the applicant relies upon the decision of this Tribunal vide order dated 03.02.2006 in O.A Nos. 242/05, 293/05, 489/05 and 629/05. (Annexure A-5). However, vide order dated 18.10.2006 in W.P(C) No.16558 of 2006 (S) the said order of the

Tribunal has been set aside. As such, the application has necessarily to be rejected and it is accordingly ordered. No costs.

Dated, the 11th January, 2007.



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**

vs